

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

11. 11. 01. 2001

Lawyers have abstained from court work
No time for the day.

Adjourned to 19. 02. 2001 with
O.A. 392/99.

J. V. M.
Vice-Chairman
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for hearing
O.A. 392/99

(Respondent filed
copy/served)

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16/12/01

Baran

L. M.
Member (J.)

12. Order dated 19.2.2001

Heard Shri B.K.Panda, the learned counsel for the petitioner and Shri R.C.Rath, the learned Addl. Standing Counsel appearing for the Respondents and also perused the records.

In this O.A. the petitioner has prayed for a direction quashing the order dated 19.8.1998 at Annexure-2 compulsorily retiring him from service and also for direction to respondents to reinstate him in service.

On the date of admission of this O.A., in order dated 23.8.1999, it was observed that filing of the O.A. should not be a bar on the respondents to dispose of the appeal filed by the applicant vide Annexure-3, if the same was pending. Respondents in Para-13 of their counter have mentioned that by way of appellate order compulsory retirement has been modified and in order dated 25.11.1999 the applicant has been reinstated in service in the lower scale and grade and the period of absence has been treated as leave without pay. Learned counsel for the petitioner submits that in view of the above order of the appellate authority, he does not want to press this O.A. Therefore, the O.A. is disposed of as not being pressed. No costs.

L. M.
MEMBER (JUDICIAL)

J. V. M.
VICE CHAIRMAN
19/02/01

Four copies of
final order dated 19.2.2001
given to both sides

R. C. R.
S. C. O.

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16/12/01